

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 309 of 2020

IN THE MATTER OF:

Slipco Constructions Pvt. Ltd.

...Appellant

Versus

Yogesh Gupta, Liquidator of Kohinoor Power Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Kuljeet Singh Sachdeva, Advocate.

For Respondent: Mr. Abhay Anand Jena, Advocate.

ORDER
(Through Virtual Mode)

27.08.2020: Shri Abhay Anand Jena, Advocate submits that since the Respondent/ Liquidator is in quarantine on account of being detected COVID Positive, he could not file reply affidavit in the given timeframe. He seeks extension of time by two weeks. Same is allowed. Rejoinder, if any, thereto may be filed within one week thereafter.

List the appeal 'for admission (after notice)' on **22nd September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreasha Merla]
Member (Technical)

am/gc